

123

**Report of the Joint Committee in compliance orders of Hon'ble NGT dated 02.09.2019 in the matter of OA No. 599 of 2019 titled as Bishamber Singh Vs. State of Haryana**

The grievance in the Original Application 599/2019 relates to operation of mineral grinding units without any siting criteria in Village Bayal, District Mahendergarh, Haryana. As per applicant, the mineral grinding units are adjacent to school, health center and Aravali plantation. Operation of mineral grinding units is causing air pollution and illegal ground water extraction. The grievance in the application submitted by the applicant is that there are no siting criteria for establishment of mineral grinding industry prepared or notified by the Haryana State Pollution Control Board.

*Hon'ble NGT vide its order dated 02.09.2019 directed look into the matter and furnish a factual and action taken report by joint committee of CPCB, HSPCB, Distt. Magistrate within one month.*

In compliance of the orders of Hon'be NGT, a Joint Committee comprising of the following members, was constituted to look into the matter:

1. Dr. Narender Sharma, Additional Director, CPCB (Member nominated by CPCB)
2. Sh. Vikas Grewal, Scientist-B, HSPCB, Dharuhera (Nodal Officer nominated by HSPCB)
3. Sh. Sher Singh, Naib Tehsildar, Nangal Choudhary (Member nominated by District Magistrate, Mahendergarh)

Accordingly, the joint committee visited village Bayal on dated 25.09.2019 to have an overview of the mineral grinding industry located in the Village Bayal. Based on the observations made by joint committee it was decided to conduct inspection of all the mineral grinding units by joint team. Subsequently, individual units were inspected by a joint team of CPCB & HSPCB.

There are 35 Nos. mineral grinding units in village Bayal which are operating with valid Consent to Operate from HSPCB. In addition, 09 Nos. mineral grinding unit have obtained Consent to Establish from HSPCB and in the process of installation of plant and machinery (List of 44 industries is attached as **Annexure-1**)

The unit viz. M/s. Hare Krishna Marble Mineral, Vill. Bayal, Distt. Mahendergarh has been specifically mentioned in the OA No. 599 of 2019 alleging that the unit is causing air and noise pollution. The said unit also visited by the joint committee and it was found that unit is yet to start its operation. However installation of plant and machinery has been partially completed after obtaining Consent to Establish from HSPCB. No construction, installation or operation activity was going on at the time of visit. No polluting activity was observed at site.

**OBSERVATIONS OF THE JOINT COMMITTEE:**

The following observations were made by the Joint team comprising of the officers of the CPCB and HSPCB, during inspection of individual mineral grinding units.

**A: COMPLIANCES OBSERVED BY THE JOINT COMMITTEE**

1. As per policy order of HSPCB dated 26.02.2018, regarding policy for grant of Consent to Establish/ Consent to Operate, siting of the industries/ projects shall be only in confirming areas and no industry/ project shall be permitted to establish or operate in the ecologically fragile area/ protected area or in any non confirming areas or in the residential areas of MCs/ HUDA/ Villages and in any other approved residential colonies/ areas.

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*[Handwritten date: 04/10/19]*

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As verified by representative of District Magistrate, Mahendergarh all the units located in Village Bayal are established outside the village phirni and hence were found to be meeting the prescribed criteria.

2. There is only one siting guidelines of HSPCB regarding location of land for mineral grinding units i.e. The nearest point of boundary of the land is not located within 100 meters from the centre of National/ State Highway.

**All the units were found to be meeting this distance criteria.**

3. The industrial units/ projects falling in the area prescribed in the Aravali Notification dated 7<sup>th</sup> May, 1992 issued by MoEF & CC, shall require prior clearance from competent authority prescribed under the Aravali Notification, before applying to the Board for CTE or 1<sup>st</sup> CTO in case of new units covered under consent management as per new categorization of projects listed in this procedure.

**The village Bayal does not fall the area prescribed Aravali Notification dated 7<sup>th</sup> May, 1992 and hence none of the unit was found to be violating this condition.**

#### **B: NON- COMPLIANCES OBSERVED BY THE JOINT COMMITTEE**

1. As per policy of HSPCB for grant of Consent to Establish, Change of land use permission/license/NOC certificate from the Town & Country Planning Department or respective Municipal or other Authority or village Panchayat, as the case may be.

In this matter, the authority for granting permission for change of land use is the Village Panchayat, Bayal. Earlier while evaluating the details provided by HSPCB, it was found that most of the mineral grinding units have obtained No Objection Certificate from Sarpanch, Gram Panchayat, Bayal. **In some cases even the date of issuance of NOC and name of the unit are not mentioned.**

To verify the authenticity of NOC issued by Gram Panchayat, the Sarpanch of Village Bayal, Nangal Chaudhary, Distt. Mahendergarh was requested to confirm if any resolution was passed by Gram Panchayat while granting letter of NOC to individual mineral grinding units located in Village Bayal, vide letter No. HSPCB/DHR/2019/2047 dated 20.08.2019 (Annexure-2). He was also requested to provide certified copies of resolutions passed by the Gram Panchayat. **In reply Sarpanch of Village Bayal replied vide letter dated 30.10.2019 that no resolution has been passed by the present Gram Panchayat for granting NOC for establishment of mineral grinding units in Village Bayal (Annexure-3).**

This clearly indicates that NOCs granted to individual mineral grinding units have been issued by the Sarpanches on their own without consulting Gram Panchayat and without passing any resolution with the consent of members of Gram Panchayat and villagers. The joint committee is now requesting to District Development & Panchayat Officer, Mahendergarh at Narnaul to get all the NOCs granted by Sarpanches validated for authenticity and validity.

2. As per guidelines issued by HSPCB, which have also been included as specific conditions in Consent to Operate granted to mineral grinding units, the industry is required to cover minimum 33% of the land on which industry established, by planting at least two rows of tall trees of suitable species along the boundary on all sides and such plantation should be carried out within a minimum width of 10 meter.

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None of the units were found to be compliant w.r.t. minimum area of 33% plantation as per guidelines.

3. The waste/refuse/dust generated during the process of mineral grinding was found to be dumped in back yards of the units, open land at various places in the village and on sites of village roads. (Annexure 4-7); Photographs of the waste material dumped by the mineral grinding units). Further, there is no record of waste generated and waste disposed off.
4. Mineral grinding units have installed APCM i.e. (covered shed, bag filter/dust collector, hoppers for storage of crushed material and conveyor belts). But as per the observation made by site inspection team, APCM installed by the units were not found adequate due to the lack of maintenance and in non operational conditions.
5. Covered shed provided by the units were observed open at many places and fugitive emissions were also observed coming out from the covered shed. Dust collection system to arrest the fugitive dust emission from the shed has not been installed.
6. The dust collected from the bag filter is not handled properly and disposed off in open causing fugitive emissions.
7. Lack of water sprinkling has been observed to curb the fugitive emissions from the stock piles, dust collected from bag filter and from the movement of vehicles.
8. Units have installed jaw stone crusher separately from the covered shed of the rotary screens and has provided separate covered shed but found inadequate and causing fugitive emissions.
9. Ambient Air Quality monitoring stations were installed at three locations by the joint committee (1. Near M/s. Khushi Mineral, Bayal, the area where mineral grinding units are located, 2- Govt. High School, Bayal, 3- Sarpanch's House, Bayal). The ambient air quality found to be within prescribed limits at Govt. High School, Bayal whereas it was found to be exceeding the norms at other two locations. Details of the locations and monitoring results are attached as Annexure-8).
10. As per guideline of HSPCB, the minimum area of land for establishing a mineral grinding unit should be such that after establishing plant and machinery and having supplied space for material stock and movement of vehicles, there is enough space all around for planting at least two rows of plant along the periphery.

It was observed by the joint committee units have been established in the limited area leaving hardly any space for planting two rows of plant periphery as per guidelines for plantation specified by HSPCB.

#### CONCLUSION AND RECOMMENDATIONS:

1. As per guidelines of HSPCB for establishing mineral grinding units, there is only one siting criteria for distance of 100 meter from National Highway/ State Highway. No other siting criteria w.r.t. distance from schools, hospitals, national park protected area, abadi area, water body and other public sensitive places etc have been specified in the existing guidelines. It was observed that some of the units are even at 10 meter distance from the village road.

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The process flow of the mineral grinding units involves *Crushing of stone to generate stone aggregates, transfer of aggregates to the grinding mill, grinding of the aggregates, classification using vibroscreen, storage/packaging and dispatch.* **Therefore, stone crushing in an integral part of mineral grinding process in those units which are using stones as starting raw material.** However stone crushing is not required in the units, which use stone aggregates as starting raw material. The grinding process starts once the stones are converted to aggregates by the stone crushers.

The mineral grinding units located in the village Bayal have installed jaw stone crushers with the capacity of 30-80 tons per day. **In other words, the mineral grinding industry is not just a grinding industry but a combination of stone crusher and stone grinding.** However HSPCB, while granting CTE/CTO considered these units as grinding units only and not a stone crushing units. Therefore siting criteria of stone crusher was not applied for granting Consent to Establish.

Looking into the fact that the mineral grinding industry involves only dry process and the dust control measures applied in case of stone crushers such as water sprinkling could not be applied to these units, to suppress dust emissions. **In view of this, framing stringent siting criteria for mineral grinding units involving both stone crushing and grinding activities becomes extremely important in this case.**

*It is possible to operate these units with stone aggregates as starting raw material, which are available in the same village from mineral stone crushers installed after following proper siting criteria. Alternately, mineral grinding units may be asked to install a common stone crusher plant after following siting criteria for generating required quantities of stone aggregates for all such units in the area without damaging the environment.*

*However, since these units have been established by obtaining CTE from the State Pollution Control Board, non consideration of siting criteria while granting CTE, may not be treated as fault/ non compliance on the part of mineral grinding industry. But, as a precautionary measure, it is strongly recommended that these mineral grinding units should be operated only on stone aggregates as starting raw material and the stone crushing units installed in the mineral grinding industry should be discontinued.*

This may pls be noted that just next to the village Bayal, is the boundary of the neighboring state of Rajasthan and a number of mineral grinding units are operational in Rajasthan. Proper Siting Criteria has been formulated and implemented for the Mineral Grinding Industries by Rajasthan State Pollution Control Board (Copy attached as Annexure-9). HSPCB may refer to these siting criteria implemented by RSPCB.

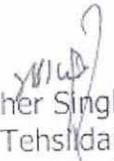
2. IT is recommended to get the NOCs issued by Sarpanches for establishing the mineral grinding industry in the village Bayal, validated for authenticity and validity from District Development & Panchayat Officer, Mahendergarh at Narnaul. Nodal Officer, HSPCB will be issuing a letter in this regard to DDPO, for providing the requisite information.
3. HSPCB may take action against the units which were found to be non complying w.r.t. conditions of Consent to Operate.
4. The ambient air quality was found to be exceeding the norms at two locations. HSPCB may get the emissions of individual mineral grinding units monitored for imposing environmental compensation besides assessing the carrying capacity of the area.

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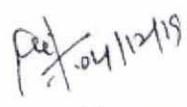
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5. The HSPCB may also specify minimum area of land for establishing a mineral grinding unit so that there is enough space all round for plantation as per specified guidelines, to prevent dispersion of dust emission to nearby areas. For the old units where this is not feasible, alternate measures such as creating wall/ barrier along with water sprinkling to prevent spreading of dust emission should be specified.

The joint committee will abide by further directions of Hon'ble NGT in this matter.

  
Sh. Sher Singh  
Naib Tehsildar  
Nangal Choudhary,  
Distt. Mohindergarh

  
Sh. Vikas Grewal  
Scientist-B  
HSPCB, Dharuhera

  
Dr. Narender Sharma  
Additional Director  
CPCB, New Delhi

Date: December 4, 2019

## Annexure- I

Sr. No.	Name and address of the unit
1	Baba Rup Das Mineral, Khewat No. 18, Khatoni No. 30, Mustil No. 41//9/2 (2-4), 12 (8-0) Bayal, Narnaul
2	Yogesh Mineral, Khewat no. 322, Khatoni No. 407/410, Bayal, Narnaul, Distt.- Mohindergarh
3	Ram Ram Ji Minerals, Kila no. 17/22/2 (3-4), 33/2 (6-8), 7 (8-0) Vill-Bayal, Narnaul Distt-Mohindergarh
4	Krishna Minerals, Khewat No. 325, Khatoni No. 425, Vill-Bayal, Narnaul, Distt-Mohindergarh
5	Shri Krishna Minerals, 63//16, Vill-Bayal, Narnaul, Distt-Mohindergarh
6	Satyapal Minerals, Khewat No. 314, Khatoni No. 385, Kila No. 40//5/2 (3-14) Vill;-Bayal, Narnaul Distt-Mohindergarh
7	Shri Vishwakarma Mineral Products, Khewat No. 319, Khatoni No. 397, Mustil No. 33//10 (0-12), 34//5 (5-1), 6 (0-1) Vill. Bayal, Tehsil Narnaul, Distt. Mahendragarh, Haryana
8	Khushi Minerals Unit II, Kila No. 41//9/1 (4-9) Vill-Bayal, Tehsil-Narnaul Distt-Mohindergarh
9	Hare Krishan Mineral, M. No. 41 Kila No. 3(5-0) at Village-Bayal, Nangal Choudhary, Narnaul,
10	Shri Balaji Minerals, M. No./ Kila No. 41//1/2(3-0) & 2(6-0) at Village-Bayal, Nangal Choudhary, NNL
11	RADHEY RADHEY MINERALS Khewat No. 319, Khatoni No. 397, M.No.- 64, Kila No. 16 min West (6-2) & 17 min East (5-18) at Vill-Bayal, Nangal Chaudhary, Distt-Mohindergarh
12	SHREE JEE MINERALS, Khewat No. 347, M.No. 40, Kila No.10 (8-0) at Vill-Bayal, Nangal Chaudhary, Distt-Mohindergarh
13	Vikas Minerals, Khewat No. 333, Khatoni No. 422, Mustil No. 40//15 (3-18), 14 (4-2) VPO-Bayal, Narnaul
14	New Yadav Minerals, VPO- Bayal, Narnaul
15	Aditi Minerals Udyog, Khewat No. 296, Khatoni No. 381, Kila No. 44//9, Bayal, Narnaul
16	Ashoka Minerals , Rect//Kila No. 40//4 in the rvenue state of Vill- Bayal, Narnaul:-
17	Balaji Minerals Co., Khewat No. 18, Khatoni No. 30, Mustil No. 41, Kila No. 16 (7-0), 25 (5-7), Vill- Bayal, Narnaul
18	Deepak Minerals, Khewat No. 333, Khatoni No. 421, Rect//Kila No. 40//3/2(3-0), 7(9-0), 8(8-0) in the revenue state of Vill- Bayal, Narnaul, Mohindergarh
19	Khagendra Minerals, Khewat No. 296 Khatoni No. 381, Mustil No. 41/4,6, 42//1/2, 10/2, 41//15/3, 44//9, 12/2, 13 Vill- Bayal, Narnaul
20	Lord Krishna Earth Minerals, Khewat No. 322, Khatoni No. 407, Kila No. 40/7, 14 VPO_Bayal, Narnaul
21	Priya Minerals, Khewat No. 322, Khatoni No. 487, 40//15, 41//11, VPO- Bayal, Narnaul
22	Shiv Minerals, Khewat No. 18 Khatoni No. 30, Kila No. 41//12, 13, Bayal, Narnaul
23	Shri Shyam Minerals, Khewat No. 18, Khatoni No. 30, 40//14, 15 Vill- Bayal, Narnaul
24	Ajay Minerals Co., Khewat No. 257, Khatoni No. 325, 34//24, 43//4, Narnaul Road, Bayal
25	Hari Om Industries, Khewat No. 216, Khatoni No. 266, 64//24, 25, Bayal Road, Panchota, Bayal
26	Khushi Minerals, Khewat No. 312, Khatoni NO. 397, Mustil/ Kila No. 73//4, Vill- Bayal, Narnaul
27	Rathi Mineral & Chemicals, Khewat No. 23, Khatoni No. 47, Mustil No. 74, 4/1, 7/2 (1-4), 8 (0-8) Bayal, Narnaul
28	Jai Devi Minerals, Khewat No. 296 Khatoni No. 381, Mustil No. 34//5,6, 33//10, Village - Bayal, Narnaul
29	Laxmi Minerals, Khewat No. 333, Khatoni No. 421, Mustil NO. 40, Kila No. 2/2, VPO-Bayal, Narnaul
30	Rama Minerals Company, Khewat No. 376, Khatoni No. 479, Mustil/ Kila No. 72//22 (8-0), Bayal, VPO-Narnaul
31	Santosh Minerals, 41/11/2, 12/1 VPO-Bayal, Narnaul
32	Sharp Earth Minerals Pvt. Ltd., Khewat No. 298, Khatoni No. 381, Mustil NO. 33//10 (5-4), 34//5 (8-0), 6 (8-0), 7/1 (3-8), Vill- Bayal, Narnaul
33	Shiv Shakti Minerals, Khewat No. 312, Khatoni No. 397, Mustil No. 73//3, 4, VPO- Bayal, Narnaul
34	Shree Ganesh Minerals Industries, Khewat No. 322, Khatoni No. 407, 41//10/3, 11, Narnaul Road, Bayal
35	Shri Jagdamba Minerals, Narnaul Road, Bayal (Lease on Panchyat Land)
36	DHARMU MINERALS, Khewat No. 354, M.No. 39, Kila No. 5 (8-0) & 6 (8-0) at Vill-Bayal, Nangal Chaudhary, Distt-Mohindergarh
37	SANWARIA INDUSTRIES, Vill-Bayal, Nangal Chaudhary, Distt-Mohindergarh
38	MAYANK MINERALS Khewat No. 347, Khatoni No. 426, M.No. 40, Kila No. 14 (8-0) Total measuring 8 Kanal 0 Marla at Vill-Bayal, Nangal Chaudhary, Narnaul, Distt-Mohindergarh
39	SHREE HARI MINECHEM INDIA LLP, M. NO. 40 KILA NO. 13(8-0) AT VILLAGE-BAYAL, TEHSIL-NANGAL CHAUDHARY, DISTRICT-MOHINDERGARH
40	HARE KRISHNA MARBLE and MINERALS, Khewat No. 274, Khatoni No. 338, M.No. 34, Kila No. 13 (8-0) Vill-Bayal, Nangal Chaudhary, Distt-Mohindergarh
41	SK MINERALS, Khewat No. 321, Khatoni No. 399, M.No. 90, Kila No. 11 (7-8) Vill-Bayal, Nangal Chaudhary, Distt-Mohindergarh
42	Ram Ram Ji Minerals, M.No. 33, Kila No. 7 (8-0) & 8 Min East (2-0) at Vill-Bayal, Narnaul Distt-Mohindergarh
43	SHREE SHYAM HANUMAN MINERALS, Khatoni NO. 48, Khewat No. 24, M.No. 74, Kila No. 3 Min North (7-15) at Vill-Bayal, Nangal Chaudhary, Distt-Mohindergarh
44	BABA JHOPRI WALA MINERALS, M.No. 40, Kila No. 1 (7-0) & 10 Min East (1-0) at Vill-Bayal, Nangal Chaudhary, Distt-Mohindergarh



HSPCB

# Haryana State Pollution Control Board

REGIONAL OFFICE, LALA NEMI CHAND SINGHAL ENCLAVE, SOHNA ROAD  
NEAR PUNJAB NATIONAL BANK, DHARUHERA

Tele Fax: 01274-244241

E-Mail: [hspcbrodr@gmail.com](mailto:hspcbrodr@gmail.com)

HSPCB/DHR/2019/ 2047

Dated 20/8/19.

To

The Sarpanch  
Village- Bayal, Nangal Chaudhary  
Narnaul, District Mohindergarh.

**Sub.: Regarding information required of Mineral Grinding units situated in Bayal, Nangal Chaudhary, Narnaul, District Mohindergarh.**

Whereas your unit is engaged in the process of mineral grinding and has obtained CTO/CTE from HSPCB for the same.

Whereas, an OA 599/2019 has been filed before Hon'ble NGT titled as Bhisamber Singh Vs State of Haryana regarding Air pollution and illegal exploration of ground water by the mineral grinding units in the Village Bayal.

Whereas, a committee of CPCB, HSPCB and DC, Mohindergarh has been constituted by the Hon'ble NGT vide order dated 18.07.2019 in OA No. 599/2019 titled as Bhisamber Singh Vs State of Haryana during inspection of the documents submitted by the mineral grinding units it has been observed by the committee that:-

*"While evaluating the details provided by HSPCB most of the mineral grinding units have obtained No objection Certificate from respective Gram Panchayat, Bayal and in some cases even, date of issuance of NOC and name of the unit are not mentioned. To verify the authenticity of NOC issued by Gram Panchayat, joint committee has requested Regional Office, HSPCB, Dharuhera Region at Dharuhera, District Rewari to obtain copies of resolution passed by Gram Panchayat w.r.t. all the NOCs granted by Gram Panchayat, Bayal alongwith terms and conditions."*

In view of above, you are hereby requested to provide the certified copies of resolution passed by Gram Panchayat w.r.t. all the NOCs granted by Gram Panchayat, Bayal alongwith terms and conditions

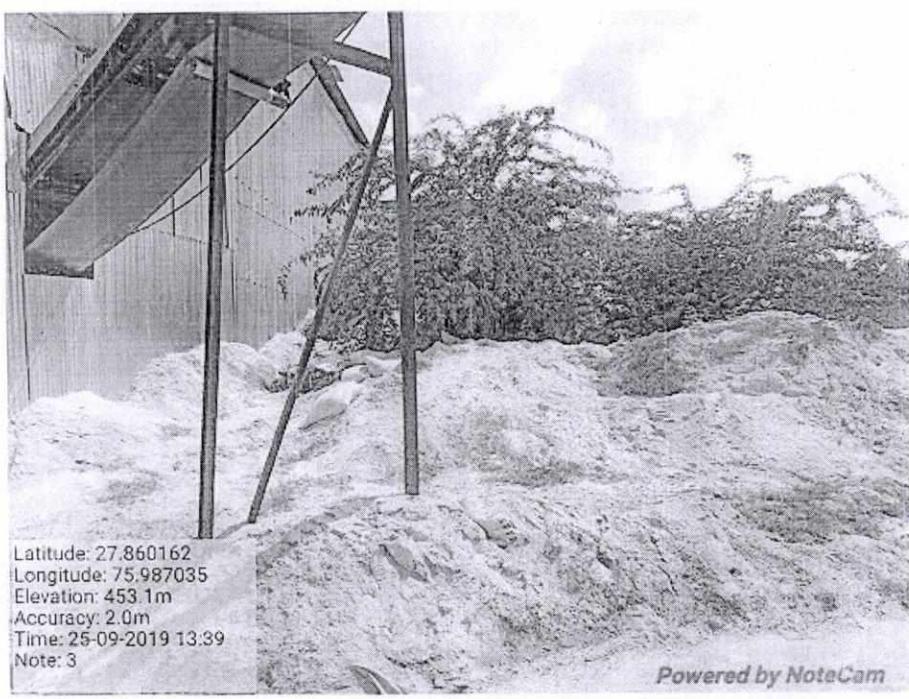
**Treat it as Most Urgent.**

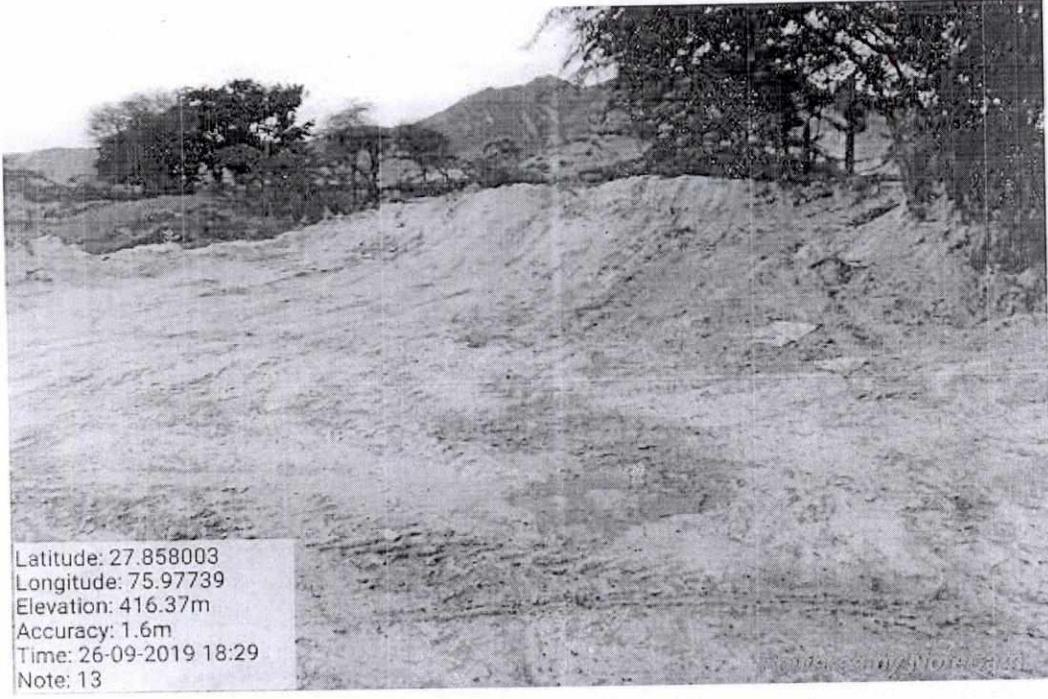
*for*  
Regional Officer  
Dharuhera Region

*विप्लव सिंह प्रतिबोधि*  
23-8-019  
सरपंच बायल



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Latitude: 27.858003  
Longitude: 75.97739  
Elevation: 416.37m  
Accuracy: 1.6m  
Time: 26-09-2019 18:29  
Note: 13



Latitude: 27.87827  
Longitude: 75.996425  
Elevation: 419.94m  
Accuracy: 2.4m  
Time: 25-09-2019 11:29  
Note: dumping site



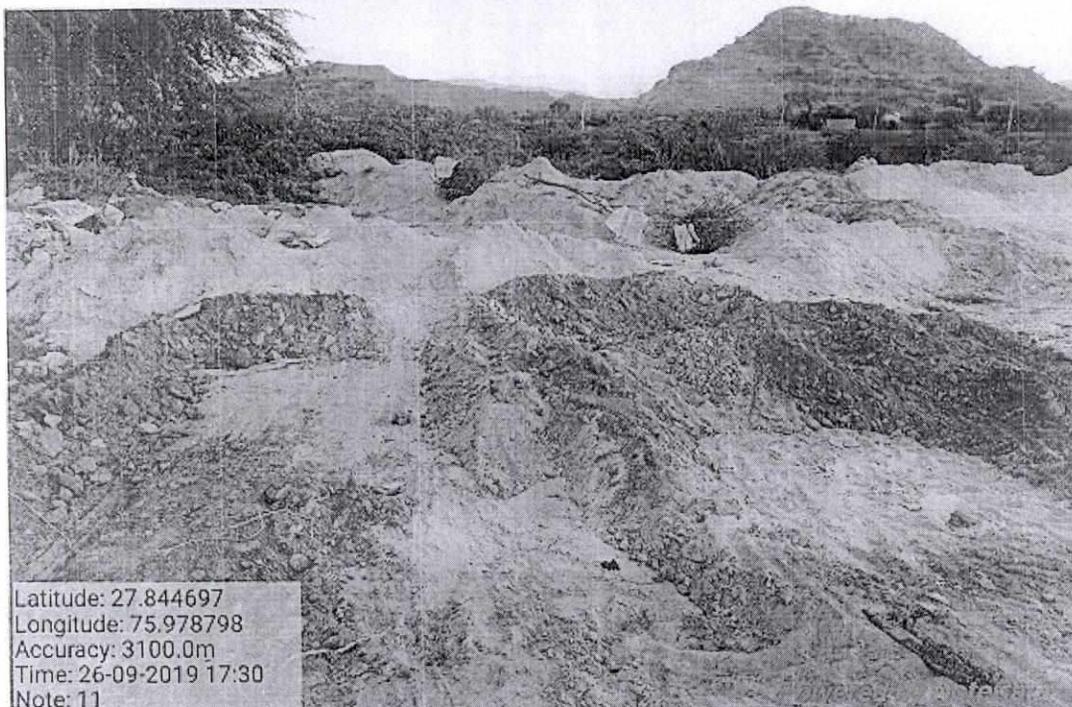
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Note: dumping site



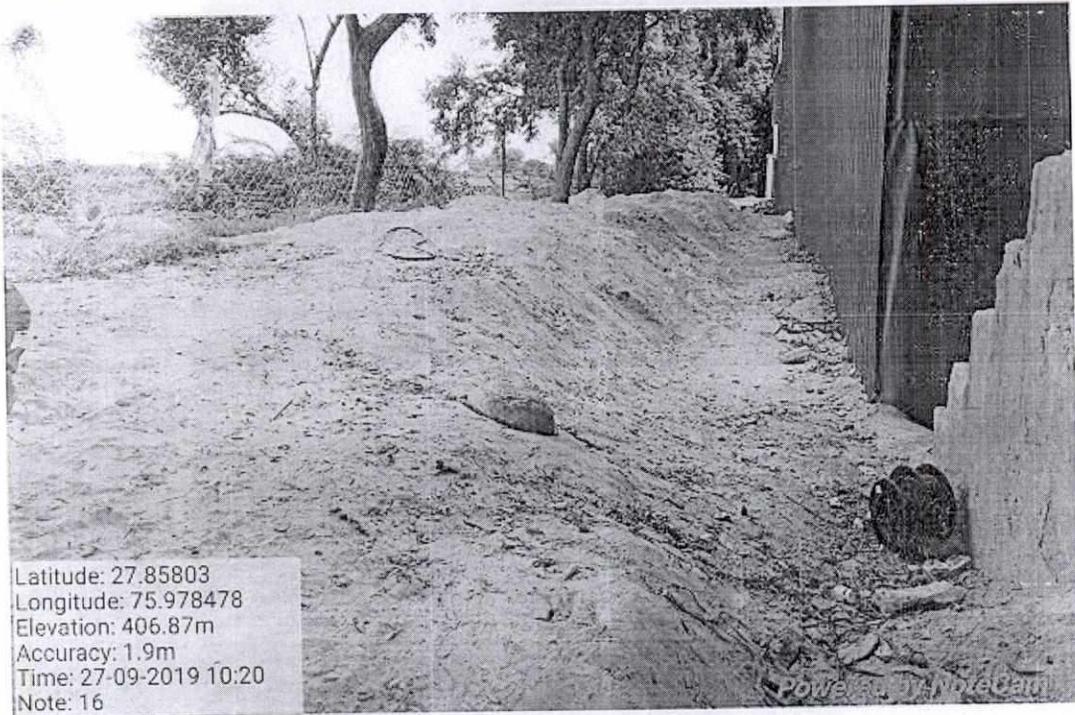
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Note: 10



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Elevation: 422.87m  
Accuracy: 2.1m  
Time: 26-09-2019 17:29  
Note: 11



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Accuracy: 3100.0m  
Time: 26-09-2019 17:30  
Note: 11



43

Doc: 67372



Laboratory of the  
Haryana State Pollution Control Board  
Vikas Sadan, 1st Floor, Gurgaon

Tel-2332596

FR 10/10/19  
SECRETARY/STATE-III/DEE  
R.O. 10/10

Paid /Monitoring

Description:-  
Sampling Location Govt. High School (Bayal).  
Bayal, Nangal Chaudhary,  
Distt.-Mohindergarh.

Report No: 192  
Dated : 03.10.19

Description of the Sample: - Received on 28.09.19 a sample of Ambient Air from Sh. Viney Parbhakar, Sc 'B' CPCB & Sh. Vikas Grewal, Sc 'B' collected on 26.09.19 to 27.09.19 from the Govt. High School (Bayal).

**ANALYSIS REPORT**

Sr. No.	Descriptions	Report No: 192			Prescribed Limits			
		AAQ I	AAQ II	AAQ III				
1.	Location of Sampling Point							
2.	Date of sampling	26.09.19	26.09.19	26.09.19				
3.	Sampling started at	-	-	-				
4.	Sampling completed at	-	-	-				
5.	Actual time of sampling	8.3 Hrs	7.8 Hrs.	7.9 Hrs.				
6.	Flow rate of SPM(m <sup>3</sup> /min)	1.1	1.1	1.1				
7.	Volume of air sampled for SPM(m <sup>3</sup> )	548	515	521				
8.	Average Ambient Temperature	32°C	32°C	30°C				
9.	Weather condition	Normal	Normal	Normal				
<b>RESULTS</b>								
10.	Respirable Suspended Particulate Matter (RSPM) µg/Nm <sup>3</sup>	44	59	78	100			
11.	Sulphur Dioxide µg/Nm <sup>3</sup>	9	8	11	10	80		
12.	Oxides of Nitrogen µg/Nm <sup>3</sup>	ND	4	5	3	3	ND	80

Sample Collected/Not Collected by us  
Sample Consumed in testing

LAB INCHARGE  
Dated 03/10/19

HSPCB/Lab/GR/2019/ 1911  
Copy to M.S./R.O./

136



Laboratory of the  
Haryana State Pollution Control Board  
Vikas Sadan, Ist Floor, Gurgaon

Tel-2332596

Paid /Monitoring

7/10/19  
SC/EE/VA/EE/EE-IT/ISE  
10/11/19  
P.O

Description:-  
Sampling Location Near Khushi Mineral (Bayal).  
Bayal, Nangal Chaudhary,  
Distt.-Mohindergarh.

Report No: 191  
Dated : 03.10.19

Description of the Sample: - Received on 28.09.19 a sample of Ambient Air from Sh. Viney Parbhakar, Sc 'B' CPCB & Sh. Vikas Grewal, Sc 'B' collected on 26.09.19 to 27.09.19 from the Near Khushi Mineral (Bayal).

**ANALYSIS REPORT**

Sr. No.	Descriptions	Report No: 191		
		AAQ I	AAQ II	AAQ III
1.	Location of Sampling Point	AAQ I	AAQ II	AAQ III
2.	Date of sampling	26.09.19	26.09.19	26.09.19
3.	Sampling started at	-	-	-
4.	Sampling completed at	-	-	-
5.	Actual time of sampling	7.7 Hrs	8.5 Hrs.	8.1 Hrs.
6.	Flow rate of SPM(m <sup>3</sup> /min)	1.1	1.1	1.1
7.	Volume of air sampled for SPM(m <sup>3</sup> )	503	561	535
8.	Average Ambient Temperature	32°C	32°C	30°C
9.	Weather condition	Normal	Normal	Normal

**RESULTS**

Sr. No.	Descriptions	Report No: 191				Prescribed Limits		
		AAQ I	AAQ II	AAQ III	AAQ III			
10.	Respirable Suspended Particulate Matter (RSPM) µg/Nm <sup>3</sup>	232	292	278	100			
11.	Sulphur Dioxide µg/Nm <sup>3</sup>	19	21	23	18	20	22	80
12.	Oxides of Nitrogen µg/Nm <sup>3</sup>	6	8	8	9	7	9	80

Sample Collected/Not Collected by us  
Sample Consumed in testing

*Puch*  
LAB INCHARGE  
Dated 3/10/19

HSPCB/Lab/GR/2019/ 1911  
Copy to M.S./R.O./

137

Am: 67372



Laboratory of the  
Haryana State Pollution Control Board  
Vikas Sadan, Ist Floor, Gurgaon

Tel-2332596  
R.O  
19/10

Paid /Monitoring

Description:-  
Sampling Location Sarpanch Home.  
Bayal, Nangal Chaudhary,  
Distt.-Mohindergarh.

Report No: 193  
Dated : 03.10.19

Description of the Sample: - Received on 28.09.19 a sample of Ambient Air from Sh. Viney Parbhakar, Sc 'B' CPCB & Sh. Vikas Grewal, Sc 'B' collected on 26.09.19 to 27.09.19 from the Sarpanch Home.

**ANALYSIS REPORT**

Report No: 193

Sr. No.	Descriptions	AAQ I	AAQ II	AAQ III	Prescribed Limits
1.	Location of Sampling Point				
2.	Date of sampling	26.09.19	26.09.19	26.09.19	
3.	Sampling started at	-	-	-	
4.	Sampling completed at	-	-	-	
5.	Actual time of sampling	8.2 Hrs	3.8 Hrs.	7.4 Hrs.	
6.	Flow rate of SPM(m <sup>3</sup> /min)	1.1	1.1	1.1	
7.	Volume of air sampled for SPM(m <sup>3</sup> )	541	251	488	
8.	Average Ambient Temperature	32°C	32°C	30°C	
9.	Weather condition	Normal	Normal	Normal	
<b>RESULTS</b>					
10.	Respirable Suspended Particulate Matter (RSPM) µg/Nm <sup>3</sup>	129	98	68	100
11.	Sulphur Dioxide µg/Nm <sup>3</sup>	11	8	11	9
12.	Oxides of Nitrogen µg/Nm <sup>3</sup>	7	3	ND	4

Sample Collected/Not Collected by us  
Sample Consumed in testing

LAB INCHARGE  
Dated 03/10/19

HSPCB/Lab/GR/2019/ 1911  
Copy to M.S./R.O./

**Rajasthan State Pollution Control Board**  
**4, Institutional Area, Jhalana Doongri, Jaipur**

**Guidelines for Abatement of Pollution in  
Mineral Grinding Industry**

(Amended in May, 2012)

No. F.14 (38) Policy/RPCB/Plg./6840-71

Date : 17.05.2012

**1 INTRODUCTION**

Rajasthan is rich in non-metallic and industrial minerals. The minerals found in the state include Limestone, Dolomite, Lignite, Barytes, Calcite, Clay, Emerald, Feldspar, Emerald, Fluorite, Garnet, Gypsum, Potash, Rock-Phosphate, Silica sand, Siliceous Earth, Soapstone, Wollastonite, Marble, Granite, Sand stone and Slates.

The process of the mineral grinding industry involves generation of harmful air pollutants and requires water in the process and hence it has been categorized as red category industry. It is, therefore, mandatory that mineral grinding industry must adopt appropriate measures to prevent discharge of pollutants in the air and water and must also have adequate arrangement for scrubbing the particulate matter in the premises of the industry itself.

Any project proponent intending to establish a mineral grinding industry must seek prior consent to establish under the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 before taking any step for establishing the industry. Likewise,

after establishing the industry, the project proponent must seek prior consent to operate before commissioning the plant.

**2 COMPETENT AUTHORITY**

As per delegation of powers implemented by the Board the competent authority to grant or refuse consent to establish and consent to operate to small and tiny scale mineral grinding unit, except asbestos units, is the concerning Regional Officer. For all other units the competent authority is the Head Office.

Description	Size/ Scale	Competent authority
Mineral Grinding units except asbestos units	Small and tiny scale unit*	Regional Officer
	All other units*	Head Office

\*The classification of industries in large/ medium/ small/ tiny scale shall be as notified by the Industry Department.

However, when a consent application is refused by Regional Officer the decision on the application submitted subsequently is taken by the Head Office.

**3 LOCATION OF THE INDUSTRY**

**3.1 Land**

A Mineral Grinding Industry can be established on a land owned by the promoter (this also includes land taken on lease or agreement for at least 10

years). If the proposed land is outside the industrial estate developed and maintained by RIICO, following conditions must also be satisfied:-

- 3.1.1 The plant and machinery be not located within a radius of 500 meter (aerial distance) from *abadi* area of any revenue village as defined under the provisions of Land Revenue Act.

*Explanation – Revenue village is the village or Dhani notified as such by Revenue Department of the State Government and the distance is to be verified by concerned revenue officer not below the rank of Tehsildar in the model format enclosed as annexure -I.*

- 3.1.2 The distance (aerial) of the plant & machinery from the State/ National Highway must be at least 100 meters, and from other roads at least 50 meters.

*Explanation – Distance is to be measured from the boundary of the road, to be verified by concerned revenue officer not below the rank of Tehsildar in the model format enclosed as annexure -I.*

- 3.1.3 The distance (aerial) of the plant & machinery must be at least 500 meters from National Park & Sanctuaries, and 100 meters from Reserve Forest/Protected Forest.

*Explanation- In cases where the claimed distance is equal or marginally more than the above limit, the distance is to be verified by the concerned Forest Officer not below the rank of*

141

141

*Range Officer in the model format enclosed as annexure –II and/or annexure –III as the case may be.*

- 3.1.4 The distance (aerial) of the nearest point of the plant & machinery must be at least 500 meters from any Prominent Public Sensitive places/ Prominent Places of Worship/ School/ Hospital/ Community Parks/ Notified Archaeological Monuments.

*Explanation- To be verified by concerned revenue officer not below the rank of Tehsildar in the model format enclosed as annexure -I.*

- 3.1.5 The distance (aerial) of the nearest point of the plant & machinery must be atleast 500 meters from the water body located in the down-stream side. However, if mineral grinding industry is likely to have adverse effect on catchment area of the water body or is likely to obstruct the flow path of a natural stream, drain, nullah, river etc. even if the land is located beyond 500 metre from such water body, permission shall not be granted to establish industry on such land.

*Explanation - The distance from water body must be verified by concerned Assistant Engineer, Water Resources Department (Irrigation) in the format enclosed as annexure – IV.*

- 3.1.6 The minimum area of land should be such that after establishing plant and machinery and leaving sufficient space for material stock

and movement of vehicles, enough space is available all around for planting at least two rows of trees and shrubs along the periphery.

Provided that in case the land is located within the industrial estate developed and maintained by RIICO, the project proponent must submit a copy of certificate issued by the RIICO that the land has been allotted for setting up a mineral grinding industry on it or the land allotment letter must have a specific mention to this effect.

#### 4 POLLUTION CONTROL MEASURES REQUIRED

A brief list of measures to be adopted is as under:

- 4.1 All jaw crushers, pulverisers, granulators must be installed inside enclosures.
- 4.2 The enclosures around jaw crushers, pulverisers and granulators must be rigid and fitted with self-closing doors and close-fitting entrances and exits.
- 4.3 Where conveyors pass through the enclosures, flexible covers must be installed at entries and exits of the conveyors to the enclosure.
- 4.4 Outlets of pulverisers must be attached to pulse jet type fabric bag filters.
- 4.5 All rotary screens must be fully enclosed in housing. Screen houses must be rigid and reasonably dust tight.
- 4.6 Where containment of dust within the screen house structure is not successful, then a dust extraction and collection system, attached to pulse jet type fabric bag filters must be provided.
- 4.7 For better environmental protection practices, the energy efficiency and production efficiency must be maximized. For this purpose

effective belt scraper such as the pre-cleaner blades made of hard wearing materials and provided with pneumatic tensioner, or equivalent device, should be installed at the head pulley of designated conveyor as required to dislodge fine dust particles that may adhere to the belt surface and to reduce carry back of fine materials on the return belt. Bottom plates should also be provided for the conveyor unless it has been demonstrated that the corresponding belt scraper is effective and well maintained to prevent falling material from the return belt.

- 4. 8 Except for those transfer points which are placed within a fully enclosed structure such as a screen house, all transfer points to and from conveyors must be attached to bag filters or other pollution control equipment.
- 4. 9 Openings for any enclosed structure for the passage of conveyors should be fitted with flexible seal.
- 4. 10 Suitable storage silos of adequate capacity must be constructed for collection and storage of the mineral powder so as to prevent fugitive emissions due to material fall from conveyer belts and during material handling.
- 4. 11 Wherever feasible, free falling transfer points from conveyors to stockpiles should be fitted with flexible curtains or be enclosed with chutes designed to minimize the drop height.
- 4. 12 All open stockpiles for mineral aggregates of size in excess of 5 mm must be kept sufficiently wet by spraying water (preferably recycled water). The stockpiles of mineral aggregates 5 mm in size or less must be suitably covered to ensure that the same is not carried away (or whipped out) by the wind.
- 4. 13 Scattered piles gathered beneath belt conveyors, inside and around enclosures must be cleared regularly.

- 4.14 The mineral powder during process within the plant must be transferred pneumatically through chutes.
- 4.15 The handling and storage of the dust collected by the dust collection system should not cause any fugitive particulate emissions.
- 4.16 Trucks carrying finished material bags must be covered with tarpaulin.
- 4.17 A high standard of housekeeping should be maintained. Any piles of materials accumulated on or around the relevant plant shall be cleaned up regularly and disposed off appropriately.
- 4.18 The ground within the premises must be cleaned and wetted regularly.

## 5 PLANTATION FOR ENVIRONMENTAL CARE

For conserving environment from adverse effect of emissions, the industry must ensure that:-

- 5.1 Minimum 33% of the land on which industry is established or proposed to be established is covered by plantation.
- 5.2 At least two rows of tall trees and shrubs of suitable species are planted along the boundary on all the sides. The two rows of plants will also have lower canopy of shrubs and upper canopy of trees.
- 5.3 If the soil is not fit for plantation, the project proponent will import soil and ensure that saplings with minimum height of 5 feet are planted.
- 5.4 The plantation is carried out as per guidelines issued by the Board vide circular dated 15.7.04 (Annexure-V). A typical lay out of the plantation is at Annexure VIII.

**6 GENERAL CONDITIONS**

- 6.1 A Sign Board showing the name, address and capacity of the industry as well as validity of the consents should be displayed at the entrance of the site.
- 6.2 In case the industry intends to use ground water more than 25 kilolitres/ day, the industry must obtain prior permission from the competent authority (Central Ground Water Authority) for withdrawal of ground water.
- 6.3 The application for consent and reply to notices etc. must be furnished by owner (including lawfully empowered attorney for such purpose) of the industry. Where the owner of the industry is a Juristic person (Company, Firm, Association etc.), the applications must be filed/ information must be furnished under the seal and signature of a person authorized for such purpose and the document confirming the authorization must be attached.
- 6.4 Provided further that the criteria with regard to location of the industry mentioned in para 3 (Location of the industry) shall not be applicable for the existing mineral grinding industries which have been established after obtaining valid consent from the State Board prior to issuance of these guidelines and do not intend to expand capacity.
- 6.5 Provided also that in case of industries established after seeking consent from the State Board, the consent shall not be renewed if it is found that:-
  - (i) The local community has been experiencing the air pollution from the emissions, and/ or
  - (ii) The water flow to the water body in the downstream is getting obstructed, and/ or

- (iii) The project proponent has failed to comply with conditions laid down in the consent.

## 7 PROCEDURE TO APPLY FOR CONSENT TO ESTABLISH

The application for consent to establish before establishing a new plant or expansion of an existing plant must be preferred in prescribed form alongwith following documents:-

- 7.1 Requisite consent fee as prescribed under the Rajasthan Air (Prevention & Control of Pollution) Rules, 1983 and/ or Rajasthan Water (Prevention & Control of Pollution) Rules, 1975.
- 7.2 Declaration on Rs. 10/- non judicial stamp paper duly attested by notary public (As per Annexure VI).
- 7.3 Project report of proposed plant including all costs duly attested by Chartered Accountant.
- 7.4 Details of various sources of air pollution and proposal on technology and equipments for pollution control measures (feasibility report should be enclosed).
- 7.5 Ownership documents for land/ lease deed.
- 7.6 Land conversion letter/ land allotment letter or permission from local body.
- 7.7 Layout plan showing the location of plant and machinery and the green belt giving to the scale dimensions and also specifying the width of green belt.
- 7.8 Location plan of proposed site showing distance from road and nearest abadi.
- 7.9 Copy of Partnership deed/ MOU & Article of Association as the case may be.

- 7. 10 Action plan for green belt development.
- 7. 11 Permission of CGWA, in case of mineral grinding unit involving wet grinding process and consuming water more than 25 kilo liter per day (kld).
- 7. 12 Document confirming the authorization of signatory of the application form and enclosures.

Note – The application form and enclosures must be submitted in triplicate to the competent authority mentioned at para 2.

## **8 PROCEDURE TO APPLY FOR FIRST CONSENT TO OPERATE**

The application for consent to operate must be filed after establishing the plant and atleast four months before the date of expiry of period of consent to establish failing which additional consent fees will be payable as per provisions of the rules.

The application for consent to operate must be preferred in prescribed form alongwith following documents:-

- 8. 1 Requisite consent fee as prescribed under the Rajasthan Air (Prevention & Control of Pollution) Rules, 1983 and/ or Rajasthan Water (Prevention & Control of Pollution) Rules, 1975.
- 8. 2 Declaration on Rs. 10/- non judicial stamp paper (as per annexure VI).
- 8. 3 Investment certificate issued by Chartered Accountant (As per annexure VII)
- 8. 4 Report of compliance of all the conditions of consent to establish.
- 8. 5 Copy of requisite documents required with consent to establish as per Para 7, if not submitted earlier.

- 8.6 Status of implementation of the action plan for green belt development, i.e., the number of plants planted, area covered by plantation, area yet to be covered by plantation etc.
- 8.7 Document confirming the authorization of signatory of the application form and enclosures.

Note – The application form and enclosures must be submitted in triplicate either to the competent authority mentioned at para 2 or to the Regional Officer.

## 9 **PROCEDURE TO APPLY FOR RENEWAL OF CONSENT TO OPERATE**

The application for renewal of consent to operate must be filed atleast four months before the date of expiry of period of consent to operate failing which additional consent fees will be payable as per provisions of the rules. The application for renewal of consent to operate must be preferred in prescribed form alongwith following documents:-

- 9.1 Requisite consent fee as prescribed under the Rajasthan Air (Prevention & Control of Pollution) Rules, 1983 and/ or Rajasthan Water (Prevention & Control of Pollution) Rules, 1975.
- 9.2 Requisite Declaration on Rs. 10/- non judicial stamp paper (as per annexure VI).
- 9.3 Investment certificate issued by Chartered Accountant (As per annexure VII)
- 9.4 Report of compliance of conditions of consent to operate.

- 9.5 Status of implementation of the action plan for green belt development i.e. the number of plants planted, number of plants surviving, area already covered by plantation etc.
- 9.6 Copy of periodical reports submitted (As per Para 10).
- 9.7 Document confirming the authorization of signatory of the application form and enclosures.

Note – The application form and enclosures must be submitted in triplicate either to the competent authority mentioned at para 2 or to the Regional Officer.

**10 PERIODICAL REPORTS REQUIRED TO BE SUBMITTED TO THE STATE BOARD**

Following periodical reports must be submitted to the Board. Failure to submit these reports shall be treated as non-compliance for the purpose of future consents.

- 10.1 Quarterly compliance report of consent conditions to the competent authority.
- 10.2 Quarterly Ambient Air Quality Monitoring Report to the competent authority.
- 10.3 Annual Environment Statement to the competent authority.
- 10.4 Annual consolidated reports of all the above (10.1 to 10.3) on or before 31<sup>st</sup> March each year.

150

## **11 CONSEQUENCE OF DEFAULTING COMPLIANCE OF GUIDELINES**

If any non-compliance is observed during the operations, notice under section 31(A) of the Air Act, 1981 will be issued and proponent will be directed to rectify the non-compliance within specified period. If non compliances are found to be continuing even after show cause notice, the consent will be revoked/ refused and closure directions will be issued under section 31(A) of the Air Act, 1981 forthwith. The owner will also be liable for criminal prosecution.

## **12 CONDITIONS FOR REVOCATION OF CONSENT**

The consent granted will be revoked if it is found that:-

12. 1 It has been obtained by misrepresentation of facts.
12. 2 The industry defaults in Pollution Control Measures.
12. 3 If found that the raw material is procured from illegal sources.
12. 4 The industry defaults in furnishing of annual information even after expiry of 30 days from the prescribed period.

Further, in case of an industry established after obtaining consent from the Board, the consent may not be renewed without appropriate legal action if it is found that:-

- a. The local community has been experiencing air pollution from the emissions.
- b. The project proponent has failed in compliance of the conditions laid down in the consent.

The annexure referred in the guideline are enclosed.

89  
151

All concerned are directed to ensure strict compliance of the guidelines while dealing with the issues related with the mineral grinding industry.

These guidelines are being issued in supersession to all previous guidelines.

This bears approval of the competent authority.

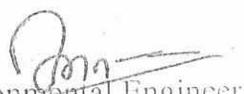
  
(Dr. D. N. Pandey)  
Member Secretary

No. F.14 (38)Policy/RPCB/Plg./6840-71

Date 17.05.2012

Copy to following for information and necessary action:-

1. P.S. to Chairperson, Rajasthan State Pollution Control Board, Jaipur.
2. P.A. to Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
3. Chief Environmental Engineer, Rajasthan State Pollution Control Board, Jaipur.
4. Chief Scientific Officer, Rajasthan State Pollution Control Board, Jaipur.
5. Group In charge, ADM/ CCC/ Cess/ CPM/ Hotel/ Mine/ MUID/ PAAC/ SCMG/ SWMC/ TCD/ VTR, RPCB, Jaipur.
6. Law Officer I/II, RPCB, Jaipur.
7. Regional Office, RPCB, Alwar/ Balotra/ Bharatpur/ Bhilwara/ Bikaner/ Chittorgarh/ Jaipur/ Jodhpur/ Kishangarh/ Kota/ Pali/ Sikar/ Udaipur.
- ✓ 8. ACP, Rajasthan State Pollution Control Board, Jaipur with request to display on web site.

  
Chief Environmental Engineer

30  
159

Annexure-I

मॉडल प्रमाण पत्र

मिनरल ग्राइंडिंग इकाइयों की आबादी एवम अन्य क्षेत्रों से दूरी को सत्यापित करने हेतु वांछित प्रमाण पत्र

1. यह सत्यापित किया जाता है कि मैसर्स .....  
जो कि खसरा/ प्लॉट नंबर ..... ग्राम/ क्षेत्र .....  
तहसील ..... जिला ..... में प्रस्तावित मिनरल ग्राइंडिंग  
उद्योग है, के स्थल से 500 मीटर की परिधि में आने वाले राजस्व ग्राम/आवासीय क्षेत्र के नाम,  
उनकी आबादी एवं उद्योग स्थल से सीधी दूरी का विवरण निम्न प्रकार है:-

क्र. सं.	राजस्व ग्राम/आवासीय क्षेत्र का नाम	राजस्व ग्राम/आबादी क्षेत्र से उद्योग की सीधी दूरी

2. प्रस्तावित मिनरल ग्राइंडिंग इकाई की निकटतम सीमा से राष्ट्रीय/राज्य उच्च मार्ग की सीमा (Boundary) की दूरी ..... मीटर/किलोमीटर है।  
3. प्रस्तावित मिनरल ग्राइंडिंग इकाई की निकटतम सीमा से अन्य मार्ग (मार्ग का प्रकार) की सीमा (Boundary) की दूरी ..... मीटर/किलोमीटर है।  
4. प्रस्तावित मिनरल ग्राइंडिंग इकाई से 500 मीटर की परिधि में व्यापक जनहित के संस्थान (चिकित्सालय/स्कूल/धार्मिक स्थल/.सामुदायिक उद्यान) के नाम व दूरी।  
5. प्रस्तावित मिनरल ग्राइंडिंग इकाई से 500 मीटर की परिधि में स्थित जल स्रोत के नाम व दूरी।  
6. प्रस्तावित मिनरल ग्राइंडिंग इकाई से 500 मीटर की परिधि में स्थित अन्य इकाइयों के नाम व दूरी।  
7. प्रस्तावित मिनरल ग्राइंडिंग इकाई से 200 मीटर की परिधि में स्थित वन क्षेत्र का नाम व दूरी।  
8. प्रस्तावित इकाई की बाउन्ड्री से 1000 मीटर की परिधि में स्थित वन अम्यारण/राष्ट्रीय पार्क का नाम व दूरी।

यह प्रमाण पत्र आज दिनांक ..... को मेरे हस्ताक्षर एवं सील से जारी किया गया।

उपखण्ड अधिकारी/ तहसीलदार  
हस्ताक्षर मय सील

नोट:

1. उपरोक्त प्रमाण पत्र नवीनतम जनगणना/कार्यालय अभिलेखों के आधार पर जारी किया जावे।
2. प्रमाण पत्र सीधी दूरी अंकित कर जारी किया जाये, जिसमें लगभग शब्द का प्रयोग न किया जावे।
3. यह प्रमाण पत्र तहसीलदार/उपखण्ड अधिकारी से नीचे के अधिकारी द्वारा जारी नहीं किया जावे।
4. यह प्रमाण पत्र मूल रूप में ही सक्षम अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल को प्रेषित/प्रस्तुत किया जावें।
5. सीधी दूरी राजस्व ग्राम/आबादी क्षेत्र की सीमा से नापी जावे।
6. उपरोक्त प्रारूप में ही प्रमाण पत्र जारी किया जावे।

153

Annexure-II

प्रमाणित किया जाता है कि मैसर्स .....  
..... द्वारा .....  
..... (स्थल का पूरा पता) पर प्रस्तावित मिनरल ग्राइंडिंग  
इकाई उद्योग का परिसर ..... .. वन भूमि सीमा की 100 मीटर की परिधि में  
स्थित नहीं हैं।

वन अधिकारी  
(हस्ताक्षर मय सील)

नोट:-

- 1 उक्त प्रमाण पत्र संबंधित वन अधिकारी, जो रेंज अधिकारी से निम्न स्तर का नहीं हो, द्वारा जारी किया जाना चाहिये।
- 2 उक्त प्रमाण पत्र उन सभी प्रस्तावित उद्योगों द्वारा प्रस्तुत किया जाना अनिवार्य है, जिनके स्थल/परिसर की निकटतम सीमा से वन भूमि सीमा की सीधी दूरी संलग्नक - I (Annexure - I) में तहसीलदार/उपखण्ड अधिकारी द्वारा 125 मीटर से कम दर्शायी गई हैं।

32  
154

Annexure-III

प्रमाणित किया जाता है कि मैसर्स .....  
..... द्वारा .....  
..... (स्थल का पूरा पता) पर प्रस्तावित मिनरल  
ग्राइंडिंग इकाई उद्योग का परिसर ..... .. (राष्ट्रीय उद्यान/अभयारण्य) की  
सीमा की 500 मीटर की परिधि में स्थित नहीं है।

यह भी प्रमाणित किया जाता है कि उक्त स्थान पर मिनरल ग्राइंडिंग उद्योग उद्योग के  
संचालन से राष्ट्रीय उद्यान/अभयारण्य पर कोई विपरीत प्रभाव पडने की संभावना नहीं है।

वन अधिकारी  
(हस्ताक्षर मय सील)

नोट:-

- 1 उक्त प्रमाण पत्र संबंधित वन अधिकारी, जो रेंज अधिकारी से निम्न स्तर का नहीं हो,  
द्वारा जारी किया जाना चाहिये।
- 2 उक्त प्रमाण पत्र उन सभी प्रस्तावित उद्योगों द्वारा प्रस्तुत किया जाना अनिवार्य है,  
जिनके स्थल/परिसर की निकटतम सीमा से राष्ट्रीय उद्यान/अभयारण्य सीमा की  
सीधी दूरी संलग्नक - I (Annexure - I) में तहसीलदार/उपखण्ड अधिकारी द्वारा  
600 मीटर से कम दर्शायी गई हैं।

33  
155

Annexure-IV

**To whomsoever it may concern**

This is to certify that there is no water body within 500 meters on the downstream of the proposed site for the mineral grinding industry (Khasra No/ plot no. ...., Village/ Area ....., Tehsil ....., District .....). This is also certified that the proposed site does not adversely affect the catchment area of any water body.

(To be certified by the concerned Assistant Engineer, Water Resources Department)

34  
156

**Annexure-V**

No F. 14 (40) RPCB/Plg/Policy/5804 to 5825

Date: 15/07/2004

**CIRCULAR**

Entry no. 37 of schedule-I of Environment (Protection) Rules, 1986 has stipulated that in respect of stone crushing units, the concerned unit would be required to grow a green belt along the periphery. The Board has also incorporated a condition of 33% of the unit's area as being required to be covered by plantation, while granting consent to these units to operate under the Air (Prevention & Control of Pollution) Act, 1981. However the numbers of trees, species etc. and the manner of their plantation have not been specified by either the Board or the Environment (Protection) Rules, 1986. In view of the difficulty being experienced in implementing this requirement, following clarification is hereby issued:-

1. Trees shall necessarily be planted along the periphery of the area in rows. The unit may also take up additional plantation in other available open areas such as along the road, on unused land etc.
2. The computation of the area under plantation shall be done on the basis of the following norms:-
  - i. Tree species like Neem, Pipal, Jamun, Gulmohar etc. shall be deemed to cover 25 M<sup>2</sup> areas on maturity.
  - ii. Shrubs like Guava, Pomegranate, Jungle Jalebi etc. shall be deemed to cover an area of 9 M<sup>2</sup> on maturity.

The area likely to be covered by the plants mentioned above shall be computed accordingly. The herbs which require continuous watering for their maintenance shall not be counted to meet the norms though they can be planted by the management as per their need.

**Illustration: In case of 10 no. of trees like Sehtoot, Siris, Shisham, Babool; 5 no. of Shrubs like Eucalyptus, Ashok, Ber Kair and 20 no of Herbs like Rose, Mehandi, Duranta, Merigold are planted the total area under plantation shall be computed as follows:**

Area covered by trees = 10 x 25 = 250 m<sup>2</sup>  
Area covered by shrubs = 05 x 09 = 045 m<sup>2</sup>  
Area covered by herbs = 20 x 00 = 000 m<sup>2</sup>  
Total Area 295 m<sup>2</sup>

-Sd-  
Member Secretary

157

Annexure-VI

**PERFORMA AFFIDAVIT FOR CONSENT TO ESTABLISH /CONSENT TO OPERATE**

**AFFIDAVIT**

I, \_\_\_\_\_ (name with designation) S/o Shri \_\_\_\_\_ Resident of \_\_\_\_\_ do solemnly affirm and declare as under:-

1. That I am responsible for establishing/ operating the unit named M/s \_\_\_\_\_ (Name & address of the unit).
2. That I, \_\_\_\_\_ (name with designation) am authorized to sign the consent application form and other enclosures with the application.
3. That the plot area of the unit is \_\_\_\_\_ Sq. meter.
4. That the number of workers to carry out various activities in the unit is \_\_\_\_\_.
5. That the total number of employees proposed in the unit is \_\_\_\_\_.
6. That the total capital investment on the project is Rs. \_\_\_\_\_.
7. That this Consent to Establish/ Operate is being obtained for manufacturing of \_\_\_\_\_ (product name) up to \_\_\_\_\_ per year (capacity). In case of any increase/ change in capacity or addition/ modification/ alteration or change in process or raw material or project or discharge points, I will obtain fresh Consent to Establish.
8. That the quantity of trade/ domestic effluent shall not exceed \_\_\_\_\_ KLD. The mode of disposal shall be \_\_\_\_\_. In case of any increase in quantity of effluent or alteration in outlet or mode of disposal, we shall obtain prior consent from the Board.

OR

That there will be no effluent discharge from the premises (applicable only in the case of dry units).

9. That the industry is a small/ medium/ large scale unit with SSI Registration No. / DGTD Registration No. / Letter of Intent No. \_\_\_\_\_.

36  
158

10. That all adequate measures for control and treatment of water/air pollution from the various processes/activities shall be taken to meet the prescribed standards as per the Environment (Protection) Rules, 1986 and/ or the State Board.
11. That the adequate pollution control measures (if required) shall be provided to meet the prescribed standards.
12. That the adequate Emission Control System (ECS) (if required) shall be provided to meet the prescribed standards.
13. That the adequate pollution control measures shall be taken to meet the prescribed ambient noise standards.
14. That if Diesel Generator sets (of capacity 5 KVA or more) is installed, it will be Eco-Friendly or with inbuilt acoustic enclosures to meet the prescribed norms with respect to noise as per the Gazette Notification of Ministry of Environment & Forests, Government of India dated 2.1.1999. Adequate stack height with D.G. Set (s) shall also be provided and maintained and noise monitoring report shall be submitted.
15. That all orders and directions issued by the Board from time to time shall be complied with.
16. That the name and addresses of Managing Director or other working Directors or Partners are given at \_\_\_\_\_ / as under. Any change there of shall be intimated immediately to the State Board.

DEPONENT

**VERIFICATION**

Verified at \_\_\_\_\_ on this \_\_\_\_\_ (day, month and year) that the above contents of this affidavit are true and correct to the best of my knowledge and belief and nothing has been concealed there from.

DEPONENT

Note: The aforementioned Affidavit must be signed by the Deponent and duly attested by the Notary Public.

Note: Please omit whatever is not applicable.

300  
159

**Annexure VII**

**Certificate of Capital Investment**

(To be issued by a Chartered Accountant)

This is to certify that the total capital investment (without depreciation) made by the project proponents M/s ..... for the project situated at ..... as on ..... or 31<sup>st</sup> March of ..... is Rs ..... The details of investment in various subheads are as follows:

<b>S. No.</b>	<b>Item</b>	<b>Investment</b>
1.	Land	.....
2.	Building	.....
3.	Plant & Machinery	.....
4.	Miscellaneous Assets	.....
	<b>Total</b>	.....

Signature: .....

Name: .....

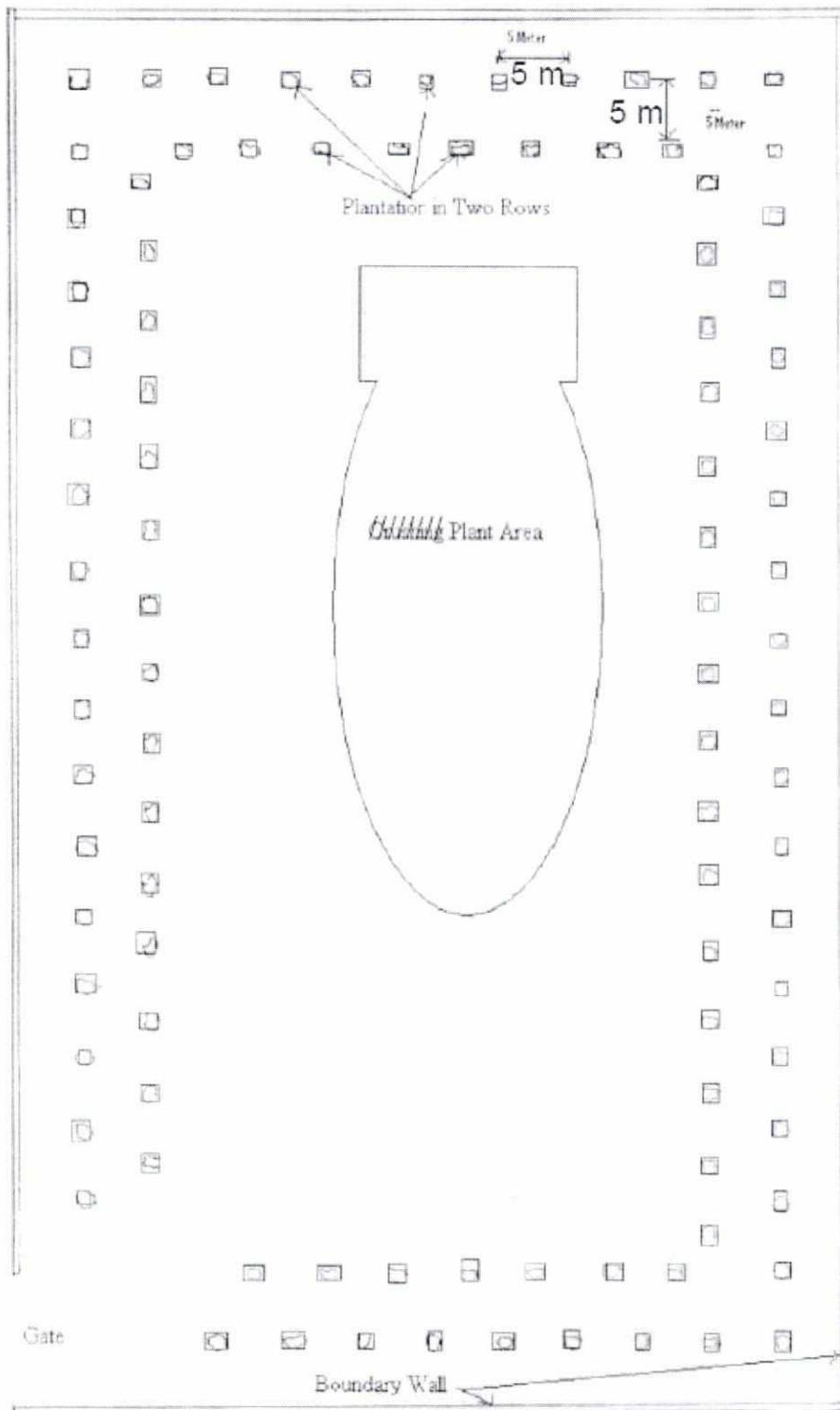
Designation: .....

Name of Firm: .....

Registration Number: .....

38  
160

Typical Layout for Two Row Plantation



**INSPECTION REPORT**  
**(Mineral grinding units)**

Date of inspection

Name and address of industry

Representative of industry present during inspection (Name and designation)

Type of industry – Mineral grinding (Ball mill, hammer mill, Raymond mill, etc.)

Raw Material (Name of mineral)

Product and quantity (as per consent order)

Manufacturing process (flow diagram or unit operations)

Details of machinery

Name of machine	Number of machines	Size

Material transfer is through conveyors or bucket elevators or chutes

Whether the plant is under shed or in open

Details of pollution control measures

Name of unit	Whether covered	Details of PCM	Remarks
Primary crusher			

Secondary crusher			
Grizzlies			
Screens			
Conveyor belts			

Whether enclosures are rigid and fitted with self-closing doors and close-fitting entrances and exits –

If not, please specify such locations -

Whether flexible covers installed at entries and exits of the conveyors to the enclosure

If not, please specify such locations -

Does openings for any enclosed structure for the passage of conveyors is fitted with flexible seals

If not, please specify such locations -

Water spraying arrangement has been installed at .... ..

Locations where water spraying system is required but not installed -

Whether all transfer points to and from conveyors are enclosed or placed within a totally enclosed structure

If not, please specify such locations -

For free falling transfer points from conveyors to stockpiles the industry has provided .... ..

Arrangements made to control emissions from open stockpiles for aggregates of size in excess of 5 mm

Arrangements made to control emissions from open stockpiles for aggregates of size 5 mm or less

Whether scattered piles are cleaned regularly

Whether the approach road to site of the industry from the nearest metalled public road is paved or hard surfaced

Whether the active haul roads inside the works are adequately wetted with water

Condition of water spraying systems used for dust suppression

Capacity of water storage facility at the site

Housekeeping

Fencing/ boundary wall around the premises

Area of the premises

Whether plantation done within premises

Whether plantation done all along the boundary of the premises

Whether soil in the premises is fit for survival of plants or not

Number of plants within the premises

Area under plantation

Any other observation by inspecting official

164

Sign Board showing the name, address and product of the industry displayed or not

Whether record of production and procurement of raw material is maintained

Status of consent under Air Act and/ or Water Act

Status of compliance of any specific consent condition or direction issued by the Board

Status of compliance of any commitment made or undertaking given by the industry

Whether notice of inspection served to the representative of the industry

Notice of intention to have samples analysed was served and air monitoring was conducted during inspection at ... ..

Remarks – The pollution control measures provided by the industry are adequate/ require improvements in respect of following:

- i.
- ii.
- iii.

(Signature with name and designation of inspecting official)

Recommendation and comments by RO:

(Signature of RO)